

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 780 of 2020

IN THE MATTER OF:

Mukesh N. Desai

....Appellant

Vs

Piyush Patel & Ors.

....Respondents

Present:

For Appellant: Mr. Rajendra Beniwal, Mr. Kumar Sumit, Mr. Chirag Gupta and Mr. Vishal Raval, Advocates.

For Respondents: Mr. Dhiren R. Dave, PCS for R-1, 2 & 4.

Mr. Sumit Kansal and Mr. Pratik Thakkar, Advocates for R-3.

O R D E R

(Through Virtual Mode)

16.10.2020: Reply affidavit filed by Respondent No. 2 is taken on record. Respondents No. 1 and 4 have not filed their reply affidavits. There is no prayer for extension of time for filing reply also, therefore, their right to file reply is closed. The Appellant is granted two weeks' time to file rejoinder to reply affidavit of Respondent No.2.

At this stage, learned counsel for Respondent No. 1, 2 & 4 submits that he will be adopting Reply of Respondent No. 2 on behalf of Respondent No.1, however, he intends to file reply affidavit on behalf of Respondent No. 4. On his request, time is extended by two weeks for this purpose. Rejoinder thereto be filed by the Appellant within two weeks thereof.

Cont'd..../

Learned counsel for the parties may exchange their pleadings amongst themselves.

Short written submissions, not exceeding three pages, may also be filed by the parties within the aforesaid period.

List the matter 'for admission (after notice)' on **3rd December, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/gc